

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1087 of 2020

IN THE MATTER OF:

S. Ravindranathan

...Appellant

Versus

Sundaram BNP Paribas Home Finance Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Kartik Malhotra Advocate.

For Respondents: Mr. S. Sathiyarayanan, Advocate for R-1.

Mr. S. Venkatesan and Ms. D. Pavithra, Advocates for R-2.

ORDER
(Through Virtual Mode)

23.02.2021: Mr. S. Sathiyarayanan, Advocate appears on behalf of Respondent No. 1 and Mr. S. Venkatesan, Advocate appears on behalf of Respondent No. 2. Thus, service upon Respondents is complete. There is nothing on record to suggest that replies have been filed. Learned counsel for Respondent No. 1 submits that he has submitted counter/reply affidavit through email. He may file hard copy of the reply affidavit within three days. Learned counsel for Respondent No. 2 submits that he has filed the Status Report through email. He may file hard copy of the Status Report within three days. Rejoinder, if any, may be filed by the Appellant within three weeks. Learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by compilation of relevant judgments within the same period.

Cont'd..../

Post the appeal 'for admission (after notice)' before Court No. III on **26th March, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc